

IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 11 of 2016

Jainendra Sahai Sinha

..... **Appellants**

Vs.

Jaiprakash Associates Ltd.

..... **Respondents**

Present: Mr. M.P. Sahay, Advocate for the Appellant with Appellant
in person
Mr. Virender Kumar Gupta, Company Secretary on behalf
of Ms. Sushma Khemka

Mr. Shantanu Parashar, Advocate for the Respondent

ORDER

07.03.2017 - This appeal was disposed of on 2nd March, 2017. As the matter was earlier dealt with by the Registrar of Companies, NCR, New Delhi, certain directions have been issued on the said officer. The office by its note has brought to the notice of this Court that the question of examining the aspect relating to payment of dues by 31st March, 2017 is to be looked into by the Registrar of Companies, Lucknow. It is also pointed out that in view of certain directions given to the Central Government, a copy of the judgement required to be forwarded to the concerned Department of the Central Government.

In the facts & circumstances, we direct the Registry of this Appellate Tribunal to forward a copy of the judgement dated 2nd March, 2017 to the Registrar of Companies, Lucknow as also to the Secretary, Ministry of Corporate Affairs, Government of India, New Delhi for needful.

(Justice S.J.Mukhopadhaya)
Chairperson

(Mr. Balvinder Singh)
Member (Technical)

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